

**Notifications of the Ministry of Petroleum and Natural Gas**

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI DHARMENDRA PRADHAN): Sir, I lay on the Table:—

A. A copy each (in English and Hindi) of the following Notifications of the Ministry of Petroleum and Natural Gas, under Section 62 of the Petroleum and Natural Gas Regulatory Board Act, 2006:—

- (1) F. No. Infra/CGD/Access Arrangement/1, dated the 28th August, 2014, issuing the access arrangement guidelines, namely the Petroleum and Natural Gas Regulatory Board (Model access arrangement related to access code for CGD networks) Guidelines, 2014.

[Placed in Library. *See* No. L.T. 4294/16/16]

- (2) F. No. PNGRB/CGD/Amendment/2015/2, dated the 15th December, 2015, publishing the Petroleum and Natural Gas Regulatory Board (Authorizing Entities to Lay, Build, Operate or Expand City or Local Natural Gas Distribution Networks) Amendment Regulations, 2015.

- (3) F. No. PNGRB/M(C)/110, dated the 12th January, 2016, publishing the Petroleum and Natural Gas Regulatory Board (Determination of Natural Gas Pipeline Tariff) Amendment Regulations, 2016.

- (4) G.S.R. Infra/T4S/P&PPPL/01/2014, dated the 16th February, 2016, publishing the Petroleum and Natural Gas Regulatory Board (Technical Standards and Specifications including Safety Standards for Petroleum and Petroleum Products Pipelines) Regulations, 2016.

[Placed in Library. For Sl. No. (2) to (4) *See* No. L.T. 4291/16/16]

B. A copy (in English and Hindi) of the Ministry of Petroleum and Natural Gas Notification No. G.S.R. 621 (E), dated the 10th August, 2015, publishing the Motor Spirit and High Speed Diesel (Regulation of Supply, Distribution and Prevention of Malpractices) Amendment Order, 2015, under sub-section (6) of Section 3 of the Essential Commodities Act, 1955.

[Placed in Library. *See* No. L.T. 4292/16/16]

**Report and Accounts (2014-15) of DMICDC, New Delhi and related papers**

THE MINISTER OF STATE IN THE MINISTRY OF MINORITY AFFAIRS AND THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI MUKHTAR ABBAS NAQVI): Sir, on behalf of my colleague, Shrimati Nirmala Sitharaman, I lay on the Table—

- (1) A copy each (in English and Hindi) of the of the following papers, under sub-section (1) (b) of Section 394 of the Companies Act, 2013:—

- (a) Annual Report and Accounts of the Delhi Mumbai Industrial Corridor Development Corporation Limited. (DMICDC), New Delhi, for the year 2014-15, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General thereon.
- (b) Statement by Government accepting the above Report.
- (2) Statement (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (1) above.

[Placed in Library. See No. L.T. 4299/16/16]

#### Notifications of the Ministry of Home Affairs

गृह मंत्रालय में राज्य मंत्री (श्री हरिभाई पार्थीभाई चौधरी): महोदय, मैं दमन एंड दीव पंचायत विनियम 2012 की धारा 123 के अधीन गृह मंत्रालय की निम्नलिखित अधिसूचनाओं तथा विलंब संबंधी विवरण की एक-एक प्रति (अंग्रेजी तथा हिन्दी में) सभा पटल पर रखता हूँ:—

- (1) No. 20, dated the 20th June, 2013, publishing the Daman and Diu Election of Upa-Sarpanch of a Gram Panchayat and President and Vice-President of District Panchayat, Rules, 2013.
- (2) No. 28, dated the 26th July, 2013, publishing the District Panchayat of Daman and Diu (Meeting) Rules, 2013.

[Placed in Library. See No. L.T. 4392/16/16]

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#### REPORT OF THE JOINT COMMITTEE ON OFFICES OF PROFIT

SHRI DILIPBHAI PANDYA (Gujarat): Sir, I lay on the Table, a copy (in English and Hindi) of the Fifth Report of the Joint Committee on Offices of Profit.

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#### RE. POINT OF ORDER ON ARTICLES 79, 80 AND 81 OF CONSTITUTION

MR. DEPUTY CHAIRMAN: Now, notices for...

श्री नरेश अग्रवाल (उत्तर प्रदेश): श्रीमन्, मेरा एक प्वाइंट ऑफ ऑर्डर है ...(व्यवधान)... आर्टिकल 79 के अंतर्गत मेरा एक प्वाइंट ऑफ ऑर्डर है। ...(व्यवधान)...

MR. DEPUTY CHAIRMAN: Article 79. So, you are now quoting Article before raising your point of order. You never used to do that.

SHRI NARESH AGRAWAL: No, no. I have done that many times. ...(Interruptions)...

MR. DEPUTY CHAIRMAN: Okay.